

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

Thursday, the 10th day of November 2022 / 19th Karthika, 1944

CRL.MC NO. 7656 OF 2022

CRIME NO.983/2022 OF Kovalam Police Station, Thiruvananthapuram

CRL.MC NO.2191/2022 OF ADDITIONAL SESSIONS JUDGE-VII, THIRUVANANTHAPURAM

PETITIONER/PETITIONER/COMPLAINANT:

STATE OF KERALA, OFFICE OF THE ADVOCATE GENERAL HIGHCOURT OF KERALA
ERNAKULAM, PIN - 682031

RESPONDENT/RESPONDENT/ACCUSED:

ELDOSE KUNNAPPILLY MLA PERUMBAVOOR, RESIDING AT KUNNAPPILLY
HOUSE, MUVATTUPUZHA, NOW RESIDING AT KUNNAPPILLY HOUSE, PULLLUVAZH
P.O, PERUMBAVOOR, PIN 683 542.

This Criminal misc. case coming on for orders on this day upon perusing the application and this court's order dated 08/11/2022 in CrL.M.C.NO.7656/2022 and upon hearing the arguments of THE DIRECTOR GENERAL OF PROSECUTIONS AND THE PUBLIC PROSECUTOR for the petitioner and of M/S S.RAJEEV S, V VINAY, SARATH K.P, M S ANEER, PRERITH PHILIP JOSEPH, Advocates for the respondent, the Court passed the following:

ANNEXURE II: TRUE PHOTOCOPY OF THE STATEMENT DATE 10/10/2022 RECORDED BY THE JUDICIAL FIRST CLASS MAGISTRATE COURT XI THIRUVANANTHAPURAM.

ANNEXURE IV: TRUE PHOTOCOPY OF THE STATEMENT RECORDED BY THE INSPECTOR OF POLICE VANITHA CELL THIRUVANANTHAPURAM DATED 12/10/2022

ANNEXURE VI: TRUE PHOTOCOPY OF THE 164 STATEMENT RECORDED ON 14/10/2022 BY THE JFCM COURT 1 THIRUVANANTHAPURAM



DR.KAUSER EDAPPAGATH, J

CrI.M.C.No.7656 of 2022

Dated this the 10th day of November, 2022

O R D E R

Sri.S.Rajeev, the learned counsel appearing for the accused submits that he may be given the copies of Annexures II, IV and VI. Those documents contain the statement of the victim recorded under Section 164 of Cr.P.C as well. Hence the prayer sought for cannot be granted as such. However, the counsel is permitted to peruse those documents in the presence of the Court Officer on Monday morning. The counsel further submits that he wants to consult with the accused on 13.11.2022 at 5 pm. Hence, the investigating officer is directed to finish the interrogation on that day before 4.30 pm. and leave him free.

Post on 14.11.2022 for hearing.

The interim order passed on 1.11.2022 that the respondent shall appear before the investigating officer every day for interrogation at 9 am. and the respondent shall co-operate with the investigation shall continue till the next posting date.

Sd/-

DR. KAUSER EDAPPAGATH
JUDGE

ab

